

ITEM NO.36

REGISTRAR COURT. 1

SECTION IV-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. H. SHASHIDHARA SHETTY

Petition(s) for Special Leave to Appeal (C) No(s). 23988/2023

SANJU @ SANJAY KHATIK (SONKAR) & ORS. Petitioner(s)

VERSUS

SANTOSH YADAV & ORS. Respondent(s)

Date : 29-02-2024 This petition was called on for hearing today.

For Petitioner(s)

Mr. Vinod Prasad, Adv.  
Mr. Akshat Shrivastava, AOR

For Respondent(s)

Dr. Sudhir Bisla, Adv.  
Mr. Satyendra Kumar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Service is complete on respondent No.1 but none has entered appearance.

Ld. Counsel for the petitioner is granted two weeks' time to take fresh steps and file fresh particulars in respect of the unserved respondent No.2. Ld. Counsel for the petitioner makes request for service to be effected through the concerned Trial Court. Allowed. Details of the Trial Court concerned be furnished within one week. Notice thereafter be issued accordingly.

Respondent No.3 is granted four weeks' time, as last opportunity, for filing counter affidavit.

List again on 25.04.2024.

H. SHASHIDHARA SHETTY  
Registrar